

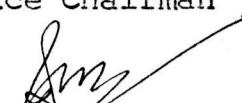


CORAM : HON'BLE MR. P. H. TRIVEDI : VICE CHAIRMAN
HON'BLE MR. P. M. JOSHI : JUDICIAL MEMBER

28-04-1988

Heard learned advocate Mr. Y. V. Shah for the applicant. In order to decide whether the applicant's claim is supported in terms of the agreement defining the rights and obligations of apprentice selected. ^{The parties were} ~~He had~~ asked on 9th February, 1988 ^{hitherto.} ~~to produce~~ ~~for~~ a copy of the agreement but this has not been produced. In the circumstances the case be admitted. Registry to fix the date for hearing. ~~in due course.~~


(P. H. Trivedi)
Vice Chairman


(P. M. Joshi)
Judicial Member


Shah/-

M.A./59/89

in

O.A./635/87

(3)

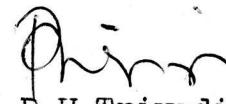
CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

29/03/1989

Learned advocate for the applicant (orig. resp.)

Mr. B.R. Kyada present. Misc. Application ~~for~~ requesting for production of documents allowed. The documents be taken on record. With this order, M.A./59/89 stands disposed of.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

*Mogera

0.A./635/87

(6)

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Present : Counsel for the parties.

S.K. Jain

27.6.1990

An application has been made by the learned counsel for the applicant stating that since the applicant has been reinstated, this application has² become infructuous and that the same be dismissed as such. We order accordingly.

M M. Singh
(M M Singh)
Administrative Member

(S K Jain) 27/6/90
Judicial Member

*Mogera